

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103

IB-3095/ND/2019

New IA/2147/2024

IN THE MATTER OF:

Axis Bank Ltd.

Vs.

Eurotas Infrastructure Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 03.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,

HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Shivani Sharma, Mr. Sanampreet Singh, Advs.
Applicant/Liquidator

For the Respondent :

ORDER

New IA/2147/2024:-

This is the Progress Report filed by the Liquidation in terms of Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submission made by Ld. Counsel on behalf of the Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. The present application i.e. New IA/2147/2024 is **disposed off**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)